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No.K.13026/02/2017-US.I
Government of India
Ministry of Law and Justice
(Department of Justice)

....

Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 18th February, 2019.

NOTIFICATION

In exercise of the powers conferred by clause (1) of Article 224 of the Constitution of India, the President is pleased to appoint Shri Senthilkumar Ramamoorthy, to be an Additional Judge of the Madras High Court, for a period of two years with effect from the date he assumes charge of his office.

mkp
18/2/2019
(Rajinder Kashyap)

Joint Secretary to the Government of India
Tele: 23383037

To

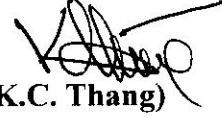
The Manager,
Government of India Press,
Minto Road,
New Delhi-110002.

No. K. 13026/02/2017-US.I

Dated 18.02.2019

Copy to:-

- 1 Shri Senthilkumar Ramamoorthy, c/o Registrar General, Madras High Court, Chennai.
- 2 The Secretary to the Governor, Tamil Nadu, Chennai.
- 3 The Secretary to the Chief Minister, Tamil Nadu, Chennai.
- 4 The Secretary to the Chief Justice, Madras High Court, Chennai.
- 5 The Chief Secretary, Government of Tamil Nadu, Chennai.
- 6 The Registrar General, Madras High Court, Chennai.
- 7 The Accountant General, Tamil Nadu, Chennai.
- 8 The President's Secretariat, (CA.II Section), New Delhi.
- 9 PS to Principal Secretary to the Prime Minister, New Delhi.
- 10 Registrar (Conf.), O/o Chief Justice of India, 5, Krishna Menon Marg, New Delhi.
- 11 PS to ML&J/PS to MoS(L&J)PSO to Secretary (J)/JS(J.I)/DS(ANS)/S.O.(Desk).
- 12 Technical Director, NIC, Department of Justice, with a request to upload on the Website of the Department (www.doj.gov.in).



(K.C. Thang)
Deputy Secretary to the Govt. of India
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